

NO.HCM/HCA-II/2016

**HIGH COURT OF KARNATAKA
HIGH COURT BUILDINGS, BENGALURU-1
DATED: 25th September 2023**

N O T I F I C A T I O N

SUB: Calling of sealed quotations for carries out Conservation & preservation works to the Portrait and Documents of the High Court Museum, High Court of Karnataka, Bengaluru - reg

It is hereby notified that, High Court of Karnataka desires to invite sealed quotations from the technically qualified and skilled firms/persons in the field of Art, conservation and preservation works for conservation of the following Portrait and Paper documents:

1. Portrait of Shri Nalwadi Krishnaraja Wodeyar.
2. The Fort St. George Gazette.
3. Handwritten Judgments of the Hon'ble Judicial Commissioner.

Therefore, firms/persons who are technically qualified and skilled in the filed of the conservation and preservation work on Art & documents, may submit their sealed quotations after inspection of the above documents and portrait at the High Court Museum, High Court of Karnataka, High Court Buildings, Bengaluru by mentioning their lowest rates including GST & all charges along with details of techniques to be used and time required to complete the said works. The Terms & Conditions are as hereunder:

- a. The lowest rates have to be quoted with applicable taxes/charges if any, separately. The rate once quoted in the quotation shall not be increased.
- b. The firm/person shall submit documents regarding the similar works done on Art and documents conservation.
- c. The conservation works have to be carried out in the High Court Premises only by the technically qualified personnel. High Court

will provide space in the High Court Building to carryout the conservation work.

- d. Payment will be made to the firm's/person account in the Bank, through Khajane-II Platform of Government of Karnataka.
- e. Complaints, if any, to be set right, immediately.
- f. If any damages done, or non satisfaction of the work done, the same is liable to be set right and payment due if any towards the same may be with-held till the same is rectified.
- g. Authorized persons of this office are at liberty to inspect the work of progress.
- h. Right is reserved by the High Court to accept/cancel any quotation without assigning any reason, outright.
- i. An agreement may have to be entered into by the successful firm/person with the High Court with the terms and conditions to be specified by the High Court of Karnataka.

The inspection of the above document/portrait has to be done on or before 30th October 2023 and the sealed quotation should reach the office of the Registrar General, High Court of Karnataka, Bengaluru-560 001, on or before 2nd November 2023 at 05.00 P.M. Any quotations received after the due date and time will not be considered and rejected outright. The sealed cover containing the quotation should be superscribed with **“QUOTATION FOR CONSERVATION WORKS OF PORTRAIT AND DOCUMENTS OF THE HIGH COURT MUSEUM”**.

The quotation will be opened on **3rd November 2023** at **11.30 A.M** in the Chambers of Registrar (Administration), High Court of Karnataka, Bengaluru.

By Order

Sd/-

(E. RAJEEVA GOWDA)
REGISTRAR (ADMINISTRATION)